## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH (CIRCUIT AT PORT BLAIR)

OA 351/00045/2016

Date of order: 19.4.2016

Present:

Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member

Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. LATHA SREEDHARAN.

VS.

**Fducation** 

For the Applicant

MD Tabraiz, Counsel

For the Respondents

Mr S.K. Mondal Mr S.C. Mishra, Counsel

## ORDER (Oral)

## Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard learned counsel for the applicant and learned counsel for the respondents.

2. The applicant challenged the transfer order from the present place of posting i.e. Garacharma to Keralpuram (Diglipur) in North Andaman Zone III. The applicant is claiming to be a resident of Port Blair but she has been transferred after attaining the age of 55 years to a distance place from her residence vide order dated 01.04.2016. She was posted to Oralkatcha in Zone IV and transferred to Zone VI, where she remains only for 10 months and transferred again to North Andaman. The applicant wants to take the advantage of transfer policy dated 11.07.2014. She also made a representation for cancellation of the transfer order and her retention in Zone VI which is annexed with application as Annexure A-9. Our attention has been drawn that she also sought for transfer on the medical ground and she was referred to Medical Board and opinion of Medical Board has been sought by the Director of Education.

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3. Hence we dispose of this application finally without expressing any opinion on merit and direct the respondent No.4 to dispose of the representation dated 05.04.2016 within one week from the date of production of this order along with copy of representation in terms of the transfer policy dated 11.07.2014 relied upon by the applicant. Till the representation is decided the applicant shall not be released, if she has not already released.

O.A is accordingly disposed of. No costs.

(Jaya Das Gupta) MEMBER(A) (Vishnu Chandra Gupta) MEMBER(J)

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